

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF AFCAN IMPEX PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	AFCAN IMPEX PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	30 th September 2003
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, Ahmedabad Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN : U51909GJ2003PTC081238
5.	Address of the registered office and principal office (if any) of corporate debtor	<u>REGD. OFFICE:</u> Office No. - 1002/A, Pinnacle Building, Corporate Road, Vejalpur, Prahladnagar, Ahmedabad Gujarat - 380004 <u>CORPORATE OFFICE:</u> 'Shri Avadh' Plot No. 237, Sector 1A, Gandhidham, Kutch - 370201 <u>PLANT ADDRESS:</u> 241-243 and 251B, Sector 3211, Kasez Gandhidham - 370201
6.	Insolvency Commencement date in respect of corporate debtor	17 th February 2021 (Order downloaded on 22 nd February 2021)
7.	Estimated Date of closure of insolvency resolution process	16 th August 2021 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Nitin Narang Regn. No - IBBI/IPA-002/IP-N00828/2019-2020/12629
9.	Address and Email of the Interim Resolution Professional as registered with the Board	B-101, Ground Floor, Old Gupta Colony, Model Town, North West, New Delhi -110009 Email:- advocatenitinnarang@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 122018 Email:- cirp.afcan@gmail.com
11.	Last Date of Submission of Claims	8 th March 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:-	(a)Web Link:- http://www.ibbi.gov.in/downloadform.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench – I ordered the commencement of a Corporate Insolvency Resolution Process against **Afcán Impex Private Limited** on 17th February 2021.

The creditors of **Afcán Impex Private Limited** are hereby called upon to submit their claims with proof, on or before **8th March 2021** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



Nitin Narang
Interim Resolution Professional
For Afcán Impex Private Limited
Regn. No - IBBI/IPA-002/IP-N00828/2019-2020/12629

Place: New Delhi

Date: 23rd February 2021